NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 786/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2017

NAME OF THE PARTIES:

Krystal Integrated Services Pvt. Ltd.

V/s

City Fresh Retail Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

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ORDER

C.P. No. 786/I&BC/NCLT/MB/MAH/2017

- The Learned Representative of the Petitioner is present.
- On perusal of the record it is noticed that this is Transfer Petition from the Hon'ble High Court, therefore, as per Notification No. GSR-732(E) dated 30.06.2017, the Petitioner was required to submit the requisite Form on or before 15.07.2017, which has not been done by the Petitioner.
- 3. However, liberty is already given vide 1st Proviso of this Notification by which the Petitioner can file Fresh Petition.
- Hence the Petitioner to explain why this Petition not be considered as "Abated" in view of the aforesaid Notification. To be answered on or before 11.01.2018.
- Matter is adjourned to 11.01.2018.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

12.12.2017

Sd/-M.K. SHRAWAT Member (Judicial)

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